

ÜITEM NO.33

REGISTRAR COURT. 1

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Petition(s) for Special Leave to Appeal (C) No(s). 6548/2015

DEEPANK GUPTA

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

(with office report)

Date : 22/02/2017 This petition was called on for hearing today.

For Petitioner(s)

Mr. Santosh Kumar, Adv.

Ms. Anindita Pujari, Adv.

For Respondent(s)

Mr. Sunil Kumar Jain, Adv.

UPON hearing the counsel the Court made the following

O R D E R

None appears for respondent No.1, despite due service.

Respondent Nos.2 to 4 have already filed the counter affidavit.

Fresh steps to be taken for service of respondent No.5 within two weeks. Notice thereafter be issued. Dasti, in addition, is allowed.

Fresh steps to be taken for service of respondent No.6 also within two weeks; time, as last opportunity. Notice thereafter be issued. Dasti, in addition, is allowed.

List again on 28.3.2017.

(PAWAN DEV KOTWAL)
Registrar